

NOTIFICATION
(INCOME-TAX)

No. 7 of 1987 (F.No.187/10/85-ITA.1): In exercise of the powers conferred by sub-section (1) of Section 121 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes makes the following amendment to the Schedule to its Order No.5164 (F.No.187/14/82-ITA.1) dated, 7-5-1983 read with the schedule to its Order No.4579(F.No.187/14/82-ITA.1) dated, 17-4-1982.

Entries in Col. 2, 3 & 4 against Sl.No.21 are substituted as under:-

SCHEDULE

Sl. No.	Commissioner of Income-tax	Headquarters	Jurisdiction
21.	Tamil Nadu - I	Madras	1. Company Circle-I, Madras. 2. Foreign Section, Madras. 3. Non-Resident Circle, Madras.

This notification takes effect from 15th day of January, 1986.

(K.K. TRIPATHI)
SECRETARY, CENTRAL BOARD OF DIRECT TAXES.

To
The Manager,
Government of India Press,
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(Mrs.V. RAMAKRISHNAN)
SECTION OFFICER.